COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 268 OF 2015 & IA NO. 433 OF 2015

Dated: 11th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Surat Municipal Corpn. ... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Ankit Swarup

Ms. Tanya Swarup

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua for R-1

Ms. Deepa Chawan Mr. Hardik Luthra for R-2

ORDER

The learned counsel, Mr. Ankit Swarup appearing for the Appellant, the learned counsel, Ms. Sanjana Dua, appearing for the first Respondent and learned counsel, Ms. Deepa Chawan, appearing for the second Respondent pray for one week time to file their respective written submissions in this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for both the parties are permitted to file their respective written submissions in this matter by 17.04.2019, after duly serving copy on the other side.

List this matter for hearing on <u>19.04.2018</u> (On top of the Board), as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member